

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.508/2003.

Tuesday this the 24th day of June 2003.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

M.Ravindranatha Kurup,
Ex-Circle Inspector Of Police,
Union Territory of Lakshadweep,
Now working as Chief Manager,
C.S. & Investigation Department,
Bank of India, Kolkatta Zonal Office,
5,B.T.M. Sarani, Kolkatta-700001. Applicant

(By Advocate Shri V.R.Ramachandran Nair & Premchand R.)

Vs.

1. Union of India, represented by the Secretary to Government of India, Ministry of Home Affairs, Police Department, New Delhi.
2. The Administrator, Union Territory of Lakshadweep, Kavarathy, Via Head Post Office, Cochin.
3. The Superintendent of Police, Union Territory of Lakshadweep, Kavarathy, Via Head Post Office, Cochin.
4. The Accountant General (A&E), Thiruvananthapuram, Kerala. Respondents

(By Advocate Shri S.Radhakrishnan)

The application having been heard on 24th June, 2003, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant entered service under the 2nd respondent as Sub Inspector of Police under the Union Territory of Lakshadweep on 2.4.1971. He was sent on deputation to serve the Central Bureau of Investigation (CBI for short) and he was relieved from his parent department on 31.8.1977 to join the CBI on deputation as Inspector of Police. In 1984 he was repatriated to the parent department of Lakshadweep. Thereafter in 1985 he was relieved from the Lakshadweep Administration and joined the Bank of India,



Zonal Office at Nagpur. He made a representation (A2) to the 3rd respondent requesting him to grant the pensionary benefits and gratuity. The 4th respondent issued A-3 order dated 22.2.1993 sanctioning the pensionary benefits to the applicant.

2. The claim of the applicant in this O.A. is that the arrears of pro-rata pension sanctioned to the applicant for the period from 22.1.1985 to 20.10.93 vide order dated 14.5.2002 and it has been granted but he has not been given any interest to that amount. Aggrieved by the inaction on the part of the respondents the applicant has filed this O.A. seeking the following reliefs.

I. To issue a direction to the respondents to pay interest at the rate of 12% per annum on the arrears of pro-rata pension (paid vide Annexure A-12), to the applicant from February 1985 till 21.5.2002.

II. To issue such other orders or directions as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

3. Shri VR Ramachandran Nair, learned counsel appeared for the applicant and Shri S.Radhakrishnan appeared for respondents 2 & 3.

4. When the case came up for hearing learned counsel for the applicant submitted that the applicant would be satisfied if he is permitted to make a comprehensive representation to the 2nd respondent within one month and on receipt of the same the 2nd respondent is directed to dispose of the same.

5. Learned counsel for the respondents submits that he has no objection in adopting such a course of action.



6. Accordingly, this Court permits the applicant to make a comprehensive representation to the 2nd respondent within one month with supporting documents if any, and on receipt of such representation, the 2nd respondent shall dispose of the same in the light of the extant rules on the subject and pass appropriate order and communicate the same to the applicant within four months from the date of receipt of the representation.

7. O.A. is disposed of as above. No order as to costs.

Dated the 24th June 2003.



K.V.SACHIDANANDAN

JUDICIAL MEMBER

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